

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2710
ANSWERED ON 04/08/2026

RASHTRIYA GRAM SWARAJ ABHIYAN

2710. SHRI G LAKSHMINARAYANA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of agencies, institutions or vendors penalised, de-empanelled or blacklisted under RGSA during the last three years, State-wise;
- (b) the mechanisms adopted for verification of attendance and utilisation of funds under RGSA training programmes;
- (c) the particularly Andhra Pradesh district-wise, Gram Panchayats generating Own Source Revenue (OSR) exceeding the prescribed threshold during the last three years, State-wise;
- (d) whether any assessment has been conducted regarding the effectiveness of RGSA capacity-building programmes, if so, the details thereof; and
- (e) the measures taken to ensure authenticity of geo-tagged monitoring of Gram Panchayat assets and infrastructure projects?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a) Panchayat, being “Local Self Government”, is a State subject. However, the Ministry of Panchayati Raj has been implementing the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) since the financial year 2022-23 in States/UTs. No agencies, institutions or vendors have been penalised, de-empanelled or blacklisted under Rashtriya Gram Swaraj Abhiyan during the last three years.
- (b) To ensure transparency, accountability, and accuracy in capacity-building activities under the Revamped RGSA, the Ministry has developed a dedicated Training Management Portal (TMP) for real-time monitoring of training programmes across States and Union Territories. The system incorporates Aadhaar-authenticated/biometric attendance, real-time upload of geo-tagged and time-stamped training photographs, and unique participant ID mapping to monitor training participation and prevent duplicate or proxy attendance.

Further, the utilization of funds under the RGSA Scheme is strictly governed by the Ministry of Finance guidelines through a robust financial monitoring framework. Funds are released and tracked in real time via the Public Financial Management System (PFMS) under the Single Nodal Agency (SNA/SNA-SPARSH) model, ensuring that further releases are made only after proper accounting of unspent balances. Additionally, the release of subsequent installments is contingent upon the submission of Utilization Certificates (UCs), audited accounts, and Quarterly/Annual Progress Reports (QPRs/APRs).

(c) As per Article 243H of the Constitution of India, legislature of the State may, by law, authorize a Panchayat to levy, collect and appropriate such taxes, duties, tolls and fees in accordance with such procedure and subject to such limits and assign to the Panchayats such taxes, duties, tolls and fees levied and collected by the State Government for such purposes and subject to such conditions and limits as may be specified in the law. As such, this Ministry does not maintain or monitor the district-wise status of Own Source Revenue (OSR) mobilization by Gram Panchayats (GPs) in States, including the State of Andhra Pradesh. However, as reported by the State of Andhra Pradesh, the district-wise details of OSR generated from FY 2023-24 to 2025-26 is at *Annexure-I*.

(d) Yes, Sir. To assess the effectiveness of RGSA capacity-building programmes and to propose corrective measures to strengthen Panchayati Raj Institutions, an external evaluation of the Revamped RGSA has been undertaken through the Institute of Rural Management, Anand (IRMA). In addition, NITI Aayog has commissioned an independent assessment of RGSA to provide complementary evidence on outcomes. The evaluations indicate that the scheme's structured, multi-layered capacity-building, combining classroom/thematic modules, exposure visits, and digital learning, has enhanced PRI capacities in Panchayat operations, planning, and implementation (including GPDP), digital governance, citizen engagement, and financial management. Post-training assessments record measurable gains in knowledge and practice, supporting more effective local governance and the localisation of SDGs.

(e) The Ministry of Panchayati Raj ensures the authenticity of geo-tagged monitoring of Gram Panchayat assets and infrastructure projects through the mActionSoft mobile application. The application allows only live, real-time photo capture and does not allow uploading of pre-existing gallery images. It automatically captures tamper-proof GPS coordinates and time stamps with each photograph and facilitates geo-tagging of assets at three stages of execution, namely before commencement, during progress, and upon completion. Geo-tagged photographs are linked with the corresponding asset/work in eGramSwaraj, enabling effective monitoring and verification.

Annexure-I

Annexure refer to in reply to Part (c) of the Lok Sabha Unstarred Question No. 2710 to be answered on 04/08/2026 regarding Rashtriya Gram Swaraj Abhiyan

The details of District-wise Own Source Revenue generated in the State of Andhra Pradesh, during the FY 2023-24 to 2025-26

(Rs. in crore)

S.No	District	No. of Gram Panchayats per district	2023-24	2024-25	2025-26
			Collection	Collection	Collection
1	Alluri Sitharama Raju	244	9.37	8.45	6.55
2	Anakapalli	646	25.3	30.22	45.72
3	Ananthapuramu	576	10.5	18.52	20.12
4	Annamayya	411	14.06	17.82	19.74
5	Bapatla	358	24.8	39.12	39
6	Chittoor	622	17.79	21.34	23.73
7	Dr.B.R. Ambedkar Konaseema	342	44.53	45.32	42.32
8	East Godavari	342	50.35	83	101.3
9	Eluru	547	40.63	66.67	61.28
10	Guntur	258	26.38	39.91	48.01
11	Kakinada	385	43.89	46.22	65.64
12	Krishna	491	41.15	66.83	77.7
13	Kurnool	484	15.05	19.57	25.02
14	Markapuram*	406	-	-	13.59
15	Nandyal	489	10.41	12.89	17.17
16	NTR	288	34.33	38.18	51.73
17	Palnadu	527	16.36	22.77	30.86
18	Parvathipuram Manyam	451	4.54	4.11	5.41
19	Polavaram*	186	-	-	5.54
20	Prakasam	519	27.93	27.12	35.15
21	Sri Potti Sriramulu Nellore	700	27.58	26.76	37.75
22	Sri Sathya Sai	467	14.07	15.82	18.23
23	Srikakulam	912	15.77	25.34	28.13
24	Tirupati	807	28.76	44.01	70.35
25	Visakhapatnam	79	5.6	7.66	11.22
26	Vizianagaram	777	14.84	19.58	28.21
27	West Godavari	393	35.99	52.41	62.88
28	Y.S.R. Kadapa	619	17.42	19.61	23.47
	Grand Total	13,326	617.4	819.25	1015.82

* The Polavaram and Markapuram districts in Andhra Pradesh officially came into existence on **December 31, 2025**. The Polavaram district was carved out of the Alluri Sitharama Raju (ASR)

district, while the Markapuram district was created by merging parts of the Prakasam and Sri Potti Sriramalu Nellore districts in Andhra Pradesh.

Note: Threshold levels are not assigned/applied during the period from 2023-24 to 2025-26.
